

elicit the data relating to manufacturing processes in respect of each bulk drug being produced by them. They had also submitted information pertaining to pending proposals for Licensing. The written replies received from the companies were first scrutinised by the Technical Officers in the Ministry of Chemicals & Fertilizers with a view to bring out all the aspects relevant to the processes of manufacture of each product. The results of such analysis were then examined in depth by the High Level Committee, which included experts. This procedure was considered as adequate.

(c) The criteria differ from drug to drug and company to company for the same product. They were examined individually by the High Level Committee which consisted of eminent experts. The decision of the Government were based on their recommendation.

#### **Investment of ten foreign drug companies**

490. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the original total investment of the top ten foreign drug companies as on that remittances have been made, amount remitted during the past three years, imports made during the past three years and what is their sales turnover, their profits and amounts transferred to reserve during the above periods; and

(b) whether it is a fact that imports, unauthorised production and high profits of these companies are detrimental to the growth and development of the national drug industry?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) A statement showing the requisite information, to the extent available, is attached [See Appendix CXXIV, Annexure No. 38]. The top 10 foreign drugs companies have been identified on the basis of total remittances made during the three years period ending 1980-81.

(b) Imports of raw materials and other products are allowed to all drug com-

panies, including foreign drug companies, as per Import Policy in force from time to time. Some items of formulations of these companies have been covered by certain industrial approvals but such claims have been found to be of doubtful nature. This phenomenon is not limited to these companies but covers a number of both foreign and Indian drug companies. The profitability of drug companies is controlled through the mechanism of Drug (Prices Control) Order, 1979. Hence it cannot be concluded that the operations of the 10 companies in question are detrimental to the growth and development of Indian drug companies.

#### **Profits of foreign companies**

491. SHRI K. V. R. S. BALA SUBBA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the profits of M/s. Pfizer, Glaxo, Wyeth Labs. May and Baker, Alkali and Chemicals Corporation and Johnson & Johnson during the past three years, year-wise;

(b) what is the percentage of their profit to their sales turnover and capital employed;

(c) whether the profitability of foreign drug companies is highest; and

(d) what are the details of total foreign exchange expenditure in the import of raw materials and others, remittances and what are the export earnings of foreign drug companies during the above period?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b). A statement showing the profits during the past three years and the percentage of such profits to sales turnover and capital employed is attached. See Appendix CXIV, Annexure No. 39] respect of all the companies mentioned in the question except Wyeth Labs, Limited. Information from Wyeth Labs, Ltd., is being collected and would be laid on the Table of the Rajya Sabha.

(c) No, Sir. The profitability of certain Indian companies is higher than the profitability of some foreign companies.